

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. ST/909 /2010 – SM [BR]

Date 13/04/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S ROHIN SERVICE STATION,
NATIONAL HIGHWAY-15, SURATGARH, DISTT.
SRIGANGANAGAR (RAJ.)
M/S ROHIN SERVICE STATION,

Appellant

Vs
Respondent

C.C.E. JAIPUR I

I am directed to transmit herewith a certified copy of **Final order No. 181 / 2011 –SM[BR]** dated 30.3.2011
passed by the Tribunal under **Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax**


Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent
C.C.E. JAIPUR I

N.C.R.BUILDING, STATUE
CIRCLE, "C" SCHEME, JAIPUR
302005.

2. Adv. / Consult
MR.KAMAL PAREEK, ADVOCATE

J-44 CSF COMPLEX, OPP. O.B.C BANK BUILDING, SURATGARH-335804 (RAJ)
DISTT. SRI GANGANAGAR.

3. C.D.R

4. Bar association, CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

7. Company Law Institute of India Pvt Ltd., No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

8. M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

9. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi -

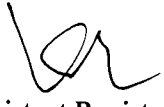
10. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15

11. LAWCRUX Advisors Pvt Ltd, LAW House.1-8.Sector - 10, Faridabad 121003 (Harvana)

12. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

13. Office Copy

14. Guard file


Assistant Registrar
(SM Appeal Branch)

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, NEW DELHI, PRINCIPAL BENCH NEW DELHI

Date of Hearing: 30.03.11

Date of decision: 30.03.11

Service Tax Appeal No.909 of 2010-SM

[Arising out of Order-in-Appeal No.102(DK)ST/JPR-I/2010 dated 23.03.2010 passed by the Commissioner of Central Excise (Appeals), Jaipur].

M/s.Rohini Service Station

Appellant

Vs.

CCE, Jaipur-I

Respondent

For approval and signature:

Hon'ble Shri Rakesh Kumar, Member (Technical)

1. Whether Press Reporters may be allowed to see CESTAT (Procedure) Rules, 1982.

2. Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?

3. Whether Their Lordships wish to see the fair copy of the Order?

4. Whether Order is to be circulated to the Departmental authorities?

Appearance: Rep. by none for the appellants.

Rep. by Shri R.K. Gupta, DR for the respondent.

CORAM: Hon'ble Shri Rakesh Kumar, Member (Technical)

final Order No. 181 / 2011 SM (B) / Dated: 30.03.2011

Per Rakesh Kumar

This matter had earlier been adjourned twice and on each occasion, nobody appeared though notice of hearing of this matter had been issued well in time.

2. Today, when this matter was called, none appeared for the appellant. There is absolutely no communication from the appellants. In view of this, the appeal is dismissed for non-prosecution.

(Rakesh Kumar)
Member (Technical)

Ckp.